

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 5369 of 2018

The Oriental Insurance Co. Ltd.
V/s
Puran Singh and others

..... Appellants

..... Respondents

5. Sandeep Son of Sh. Niwas Son of Ujala, R/o Village Didwara, Now Resident of Sahibpur, Police Station No. 8, Randhawa District Jalandhar (Punjab). (Driver of motor cycle registration no. HR-80-B-9522).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **26.03.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 7th day of December, 2019.

A. K. 7/12/19
Superintendent (Judl.),
For Registrar (Judicial)

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